

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

18-12-03

Beach.

Or. No. 19.12.03

For Admission.

22/1/03

Bunch

Or. No. 23.12.03

Copies of order prepared for counsel for both sides.

19/1/04

19/01/04

Order dated 23.12.03

Heard Shri P.K. Nayan, the learned counsel for the applicant and Shri R.C. Katti, learned Standing counsel for the Respondents (in whom a copy of O.A. has been served) appearing on behalf of the respondents and perused the records. Prima facie, we are of the opinion that this application is misconceived inasmuch as, although the applicant claims ^{himself} to be senior and has been superseded, it is not clear either from his representation to the competent authority or from the O.A. who ^{person} that senior, stated to have superseded the applicant. In view of this, the O.A. is dismissed in limine. No costs.

Vice-Chairman

Member(S)